

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 152 of 2020

IN THE MATTER OF:

Vivek Goel

...Appellant

Versus

Pooja Finelease Limited & Anr.

...Respondents

Present:

For Appellant: Mr. M.P. Sahay and Ms. Eccha Shukla, Advocates

For Respondent: Mr. Rajendra Beniwal, Mr. Kumar Sumit, Mr. Chirag Gupta, Advocates for FC

Mr. Vinay Kumar Jairath, Advocate for IRP

ORDER

03.02.2020 Perused order dated 30th January, 2020. Learned Interim Resolution Professional (in short 'IRP') Mr. Vinay Kumar Jairath is present and he states that Committee of Creditors (in short 'CoC') has not been constituted. Counsel for the Appellant for Corporate Debtor and Counsel for Respondent Financial Creditor (in short 'FC') both state that they have already settled their dispute and Application under Rule 11 of National Company Law Tribunal Rules, 2016 for withdrawal has already been filed before Adjudicating Authority.

We direct that if the matter is settled 'CoC' may not be constituted till the next date. We request the Learned NCLT to pass suitable orders on the Application stated to have been filed under Rule 11 of National Company Law Tribunal Rules, 2016 for withdrawal of the Application.

List the Appeal 'for 'Orders' on **11th February, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

pks/md